

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 652/TT/2020

- Subject** : Petition for determination of transmission tariff of 2019-24 period for Fixed Series Capacitor (40%) on Circuit-I & II of 400 kV Tumkur (Pavagada)-Tumkur (Vasantharapura) D/C Quad Line at Tumkur (Pavagada) PS end under “Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-II (Part C) in Southern Region (SRTS II)” in Southern Region.
- Date of Hearing** : 26.10.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd. & 19 Others
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Dr. R. Kathiravan, TANGEDCO
Shri R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition has been filed for determination of transmission tariff of 2019-24 period for Fixed Series Capacitor (40%) on Circuit-I & II of 400 kV Tumkur (Pavagada)-Tumkur (Vasantharapura) D/C Quad Line at Tumkur (Pavagada) PS end under Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-II (Part C) (SRTS II) in Southern Region.



- b. The transmission asset was put under commercial operation on 1.9.2019 against the scheduled COD of 5.9.2019.
- c. The scope of the scheme was discussed and agreed during the 40th meeting of the Standing Committee of Power System Planning of Southern Region held on 19.11.2016 and was further clarified in the 31st SRPC meeting held on 25.2.2017.
- d. The Commission vide order dated 7.9.2017 in Petition No. 131/MP/2017 granted regulatory approval for the scheme. Accordingly, the Petitioner's Board of Directors accorded the Investment Approval.
- e. There is no time over-run in case of the transmission asset.
- f. Additional Capital Expenditure (ACE) has been projected for 2019-24 tariff period and the estimated completion cost is within the apportioned approved cost.
- g. Initial Spares are well within the norms.
- h. Grant received towards the scheme has been adjusted in the capital cost.
- i. Reply to Technical Validation letter has been filed vide affidavit dated 15.9.2021.
- j. Time sought to file rejoinder to the reply of TANGEDCO.

3. Learned counsel for TANGEDCO submitted that in terms of the order of the Commission granting regulatory approval, about 400 MW solar power will be tied up with other State beneficiaries and the transmission charges of the transmission asset are to be borne by the generators till COD of the solar generators/ SPPDs. Accordingly, the Petitioner has to recover the transmission charges for the period of mismatch between COD of the transmission asset and the solar generators/ SPPDs. However, the Petitioner has failed to provide the details of any such bilateral billing done by it with the defaulting generators who did not commission their project on time. He further requested to consider the submissions made in its reply.

4. The Commission directed the Petitioner to file its rejoinder to the reply of TANGEDCO by 22.11.2021. The Commission further directed the Petitioner to furnish the details of LTA, LTA operationalization date, bilateral billing etc. along with its rejoinder. The Commission directed the Petitioner to adhere to the specified timeline and observed that no extension of time shall be granted.

5. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

